

to have better living for the people of the weaker sections and middle-classes, Government should not allow any construction either by private or Government bodies. The open spaces now available in all the big cities including Madras, should be reserved for the next generations. All construction activities, either for residential or non-residential purposes, should be undertaken in the outskirts of the cities only; this rule should be applied to Government activities also. If this policy is adhered to, then, the existing demand for basic amenities, cost of living, price of land and buildings in big cities could be contained to some extent. Moreover, any sale of land in the big cities should be affected to Government only. For this purpose, the provisions of Urban Land Ceiling Act should be utilised fully. I, therefore, request the Government of India to evolve suitable firm policy in the matter to be followed by the Central and State Governments etc.

MR. DEPUTY-SPEAKER: We take up items 12, 13 and 14 together. Three hours time has been allotted.

12.40 hrs.

RE. BUSINESS OF THE HOUSE

PROF. MADHU DANDAVATE (Rajapur): I seek your permission to raise a point of order. There is vacuum between the two items

If you go to yesterday's Order Paper and to-day's Order Paper—Revised List of Business—you will find yesterday on the Business Paper there were important items like Essential Commodities (Special Provisions) Bill. Discussion had already started. Of course, two Bills were taken together i.e. yesterday's item Nos. 17 and 18. One Member was already on his legs. All of a sudden, today we find that the Order Paper just drops that and Assam Budget

and another Statutory Resolution intercepts the discussion that was already going on. Of course, in extraordinary circumstances this is permissible but the normal convention is that we do not intercept any discussion that is going on. If the situation is such that before a particular date the Budget has to be adopted in that case the situation is altogether different. Such an exigency has not arisen at all end, therefore, I do not know as to why that discussion on the Essential Commodities (Special Provisions) Bill has all of a sudden been kept back and another item has been introduced. I would like to know this from the Minister of Parliamentary Affairs.

SHRI KRISHNA CHANDRA HALDER (Durgapur): The hon. Member's point is valid. So Item No. 17 should be taken first

PROF. MADHU DANDAVATE: Let the Minister for Parliamentary Affairs tell us why this has happened.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): This is nothing new. Actually I am thankful to Prof. Dandavate that he himself mentioned about it. Sometimes it has been done earlier also. Assam Budget and proclamation both these things were important. As you know, we are going to have your Motion at 4 O'Clock. Discussion on that is also coming up.

PROF. MADHU DANDAVATE: I want clarification about one point. I do say that something if the Budget discussion is to be completed before a particular date, this is done. Now I have a suspicion in my mind. Discussions on Assam issue i.e. foreigners issue of Assam are already going on. Probably you want to take up these before the final culmination of the results of those discussions. To achieve that, probably you have done. We

[Prof. Madhu Dandavate]

would have been able to guide the Minister concerned in the negotiation that is going on on the Assam issue so that a particular line could have been adopted and discussion could have been quite useful. In spite of that why this is being done?

AN HON. MEMBER: It is in consultation with the Opposition.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): If we had not brought the Budget and Proclamation the hon. Members on the other side would have objected saying why we have not taken the earliest opportunity to bring this before the House and get the endorsement. The first Ordinance issued by the Assam Government expired on 30th June. Then under the exercise of powers of the President under 357 of the Constitution, the President is authorised to certain expenditure until the Parliament adopts it. Therefore, we want to bring it as early as possible. Otherwise, the work of the House is such that this will be delayed beyond the next week. That is why we want special permission to have it passed. This has nothing to do with the negotiations because in any event the Budget has to be passed and the new Government which is going to be formed must have money to spend and administer. Therefore, in the interest of Assam it was done.

MR. DEPUTY-SPEAKER: He is satisfied.

12.45 hrs.

STATUTORY RESOLUTION RE:
APPROVAL OF PROCLAMATION
IN RELATION TO STATE OF
ASSAM AND
ASSAM BUDGET, 1981-82—GENERAL
DISCUSSION

AND

DEMANDS FOR GRANTS (ASSAM),
1981-82

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): I beg to move:

"That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam."

Shrimati Anwara Taimur, Chief Minister of Assam, submitted the resignation of her Ministry to the Governor of Assam on June 28, 1981. In his report to the President dated 29th June, 1981, copies of which were laid on the Table of the Lok Sabha/Rajya Sabha on 17th August, 1981 and 19th August, 1981, respectively, the Governor recommended issue of proclamation under article 356 of the Constitution. He also recommended that the State Assembly may be kept under suspended animation.

The political situation in Assam is still fluid. Accordingly, no Ministry may be able to assume office by 31st August, 1981, by which time the present Proclamation will expire unless approved by resolution by both the Houses of Parliament.

I would, therefore, request the House to accord its approval to the proclamation issued by the President on 30th June, 1981, in relation to the State of Assam.

MR. DEPUTY-SPEAKER: Resolution moved:

"That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam."

We take up items 12, 13 and 14 together, that is, the Statutory Resolution, General Discussion on Assam Budget, 1981-82 and the Demands for Grants on Account (Assam), 1981-82. Three hours' time has been allotted.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and capital Account shown in the fourth column of the Order Paper, be granted to the President